

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

17. C.P. (IB)/953(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Vexcolt India Private Limited  
Vs  
Master Builders Solutions India  
Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

---

**ORDER**

1. Mr. Hazel Suvarana, Ld. Proxy Counsel for the Operational Creditor present through virtual mode. Adv. Ranjeev Carvalho a/w Adv. Aniesh S. Jadhav, Adv. Sidhant Kapoor and Adv. Sumeet for the Corporate Debtor present through virtual mode.
2. Proxy Counsel for the Operational Creditor submits that the arguing Counsel is not available.
3. At the request of Operational Creditor, the matter is adjourned to **05.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**